

Central Administrative Tribunal
Principal Bench

(40)

O.A. No. 2382 of 1996

New Delhi, dated this the 22nd May, 2000

Hon'ble Mr. S.R. Adige, Vice Chairman (A)
Hon'ble Mr. Kuldip Singh, Member (J)

Smt. Vijay Lakshmi,
House No. 2879, Gali Jama Puri,
Hauz Qazi,
Delhi-110006. ... Applicant

(Applicant in person) K. Rao

Versus

Directorate of Social Welfare through
Director, ICDS,
Kasturba Gandhi Marg,
New Delhi-110001. .. Respondent

(By Advocate: Shri Rajan Sharma)

ORDER

Mr. S.R. Adige, VC (A)

In this amended O.A., applicant seeks

- i) being taken back in employment by respondents and promotion to the post of Supervisor.
- ii) Salary from September 1993 to October, 1993 as Balsevika in August onwards Jama Masjid Scheme.
- iii) Honorarium from 18th April to 31st May, 1994 for the job of scrutiny of files under Programme Officer dealing with file of Mahila Mandal
- iv) Salary for the period of maternity leave
- v) Salary for the period 10th April, 1996 till date with consequential benefits.

2. A perusal of the O.A. reveals that many of the assertions contained therein are unspecific and vague. For instance in Paragraph 4(a) it is stated that applicant "got a job under the respondent integrated Child Development Service Scheme Jama Masjid Project". The date she got the job; whether

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it was a job under Government or not are nowhere mentioned. Such vague averments in the O.A., make it difficult to adjudicate the same.

3. We dispose of this O.A. with a direction that in the event applicant makes a self-contained representation to respondents supported with such relevant records as are in her possession, listing out each of her grievance, respondents should examine that representation and dispose of the same by a detailed, speaking and reasoned order, specifically dealing with each of applicant's grievance, within four months of the date of receipt of a copy of that representation.

4. Thereafter if any grievance still survives it will be open to applicant to agitate the same in accordance with law if so advised.

5. The O.A. is disposed of in terms of Paragraphs 3 and 4 above. No costs.

Kuldeep
(Kuldeep Singh)
Member (J)

Adige
(S.R. Adige)
Vice Chairman (A)

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